

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) No, Sir. Bulk drugs are required for production of formulations. During 1976-77 much higher quantities of various bulk drugs as compared to 1975-76 were available to the drug manufacturing units in the country. The increase in the indigenous production of the major bulk drugs is indicated in the statement laid on the Table of the House. [Placed in library. See No. LT-463/77]. Similarly, higher imports of canalised drugs were arranged during 1976-77 as compared to 1975-76, as is evident from the Statement laid on the Table of the House. [Placed in library. See No. LT-463/77].

(b) and (c). Import Licences for import of non-canalised bulk drugs/raw materials are being issued to small-scale units providing a growth rate of 20 per cent per annum in accordance with the Import Trade Control Policy.

Higher allotments of canalised drugs to these units have also been made on the following basis:

(i) Small-scale units having a turnover of not exceeding Rs. 1 crore per annum to the extent of best of past two year's consumption, plus 30 per cent towards growth.

(ii) Small-scale units with a turnover of Rs. 1 crore and above to the extent of best of past two year's consumption plus 15 per cent.

(iii) All small-scale units in West Bengal have been allowed 50 per cent extra raw materials over the best of past two year's consumption.

During 1976-77, as many as 244 items were placed in the Open General Licence providing large scope to small scale units for meeting raw material requirements.

In addition to the availability of imported and canalised bulk drugs, the small-scale units are also free to purchase indigenously available bulk drugs to the extent of their require-

ments. The organised sector are required to provide a percentage of their bulk drug production to the non-associated formulators on the basis of 50 per cent by foreign sector, 40 per cent by public sector and 30 per cent by Indian sector. In actual practice, however, the public sector units have made available much higher percentage of their bulk drug production to the non-associated formulators, including the small-scale units.

Termination of services under MISA during Emergency

1188. **SHRI RAMANAND TIWARY; SHRI KRISHNA CHANDRA HALDAR:**

Will the Minister of RAILWAYS be pleased to state:

(a) the number of persons whose services were terminated under MISA during Emergency, category-wise; and

(b) the number of persons out of them who have not been reinstated so far?

THE MINISTER OF RAILWAYS (PROF. MADHU DANDVATE): (a) Nil. Railway employees arrested/detained under MISA are normally kept under suspension and taken back to duty on their release.

(b) Does not arise.

Services of Class IV Railway Employees utilized for domestic purposes

1189. **SHRI S. P. BHATTACHARYA:** Will the Minister of RAILWAYS be pleased to state:

(a) whether Government are aware that most of the railway officers provided with Class IV railway employees use them for their domestic work; and

(b) if so, the reasons for not taking action against such officers and to stop this practice?